

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANANYA INFRA PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s ANANYA INFRA PROJECTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07/06/2013
3. Authority under which corporate debtor is incorporated / registered	Register of Companies (ROC) - Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2013PTC088236
5. Address of the registered office and principal office (if any) of corporate debtor	HSE No: 6-10-113/3 RAJU COLONY, VINAYAK NAGAR, BALANAGAR, HYDERABAD, Telangana, 500042, India
6. Insolvency commencement date in respect of corporate debtor	1/03/2022 (Order made available on 14/03/2022)
7. Estimated date of closure of insolvency resolution process	27/08/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	JARATHI KALYANA CHAKRAVARTHY IBBI/IPA-003/IP-N000147/2017-2018/11612
9. Address and e-mail of the interim resolution professional, as registered with the Board	Jarathi Kalyana Chakravarthy H.No: 3-4-139/5/1/1, Attapur, Hyderguda, Pillar No. 139, PV Express Way, Hyderabad, Telangana, 500048 Email id: jkc.jarathi75@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Jarathi Kalyana Chakravarthy H.No: 3-4-139/5/1/1, Attapur, Hyderguda, Pillar No. 139, PV Express Way, Hyderabad, Telangana, 500048 Email id: ananyainfra2022@gmail.com
11. Last date for submission of claims	29/03/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available at present
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ANANYA INFRA PROJECTS PRIVATE LTD LIMITED on 1st March 2022 (Order made available on 14/03/2022). The creditors of ANANYA INFRA PROJECTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 29th March 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Jarathi Kalyana Chakravarthy
Interim Resolution Professional
Date: -16/03/2022
Place: Hyderabad
Ph: 7893033111

[Handwritten Signature]

